

RATIFIED

Minutes of M.No.41/09 held on 13.01.2008 of Norms Committee (NC-I)
(DES.I Section)

The meeting No.41/09 of the Norms Committee (NC-I) for the licensing year 2008-2009 could not be held on the scheduled date of 06.01.2009 due to commutation of two-three meetings and it was actually convened on 13.01.2009 under the Chairmanship of Shri A. Komu, Joint Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2004-2009 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh Gajraj Singh, Sr. D.O.	479	23063611	DHI, UB
2.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP, UB
3.	Sh. B.D. Ghosh, Jt. I.A.	399	23063355	M/o Steel, U.B.
4.	Sh. A.K. Mishra, AIA			M/o Steel, U.B.
5.	Sh. K.K. Funda, Asstt. Director	736A		DC(MSME), NB
6.	Sh. Ramanand Meena, DDG & Convener NC-I	485	23061562 Ext.276	DGFT, U.B.
7.	Sh. Ramavatar Meena, FTDO	404	23061562 Ext.265	DGFT, U.B.

The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC and some manual cases and the decision taken thereon were as under: -

1	Case No.:78/2/80-ALC2/2008	Party Name:TEKSONS LTD	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case deferred
	HQ File :01/80/050/00046/AM09/	RLA File :03/95/040/00757/AM07/	Lic.No/Date:0310399654 15.09.2006	Defer Date: 03.03.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 03.03.2009.			

2	Case No.:12/33/81-ALC2/2006	Party Name:STOKER CONCAST PVT. LTD.	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case deferred
	HQ File :01/81/050/00538/AM07/	RLA File :05/24/040/00581/AM07/	Lic.No/Date:0510192406 11.10.2006	Defer Date: 03.03.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the required			

information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 03.03.2009.

3	Case No.:74/19/83-ALC1/2007	Party Name:SUNRISE INDUSTRIES (INDIA) LTD	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case deferred
	HQ File :01/83/050/00609/AM08/	RLA File :34/24/040/00065/AM08/	Lic.No/Date:3410019076 27.06.2007	Defer Date: 03.03.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 03.03.2009.			

4	Case No.:1894/26/81-ALC2/2007	Party Name:PRANAV VIKAS (INDIA) PVT.LTD.	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case deferred
	HQ File :01/81/050/00216/AM08/	RLA File :05/24/040/00335/AM08/	Lic.No/Date:0510206791 26.07.2007	Defer Date: 03.03.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. The Committee observed that copy of DHI U.O. note calling for certain information has been collected and the required information has been called for from the firm. The Committee, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 03.03.2009.			

5	Case No.:131/2/80-ALC2/2008	Party Name:POGGEN-AMP NAGARSHETH POWERTRONICS LTD.	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case deferred
	HQ File :01/80/050/00099/AM09/	RLA File :08/24/040/00013/AM08/	Lic.No/Date:0810066255 31.07.2007	Defer Date: 03.03.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 03.03.2009.			

6	Case No.:132/2/80-ALC2/2008	Party Name:RAAJRATNA FASTENERS PVT. LTD.,	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case deferred
	HQ File :01/80/050/00100/AM09/	RLA File :08/24/040/00116/AM08/	Lic.No/Date:0810066286 31.07.2007	Defer Date: 03.03.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. The Committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminder. Since, the subject authorization is quite old; the Committee presumed that ratification of norms of the subject authorization is not required to RA so that the case may be closed on the part of NC. The Regional Authority may take not of the NC decision for information.			

7	Case No.:7/28/81-ALC2/2007	Party Name:ZINSER TEXTILE SYSTEMS PVT. LTD.	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case approved
	HQ File :01/81/050/00288/AM08/	RLA File :03/95/040/00503/AM08/	Lic.No/Date:0310441004 28.08.2007	
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. The committee observed that import item at Sl.No. 311 can not be considered as component. Accordingly, it has been decided to delete the import item no. 311 and ratify the norms of the subject authorization as per GN-4 for the Engineering Products with accountability clause. Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product. The Regional Authority may take necessary action accordingly.			

8	Case No.:8/28/81-ALC2/2007	Party Name:ZINSER TEXTILE SYSTEMS PVT. LTD.	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case deferred
	HQ File :01/81/050/00289/AM08/	RLA File :03/95/040/00385/AM08/	Lic.No/Date:0310441005 28.08.2007	Defer Date: 03.03.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. The committee observed that import item at Sl.No. 351 can not be considered as component. Accordingly, it has been decided to delete the import item no. 311 and ratify the norms of the subject authorization as per GN-4 for the Engineering Products with accountability clause. Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product. The Regional Authority may take necessary action accordingly.			

9	Case No.:66/28/80-ALC2/2007	Party Name:MTAR TECHNOLOGIES PVT.LTD.,	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case deferred
	HQ File :01/80/050/00466/AM08/	RLA File :09/24/040/00284/AM08/	Lic.No/Date:0910031670 28.09.2007	Defer Date: 03.03.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 03.03.2009.			

10	Case No.:67/28/80-ALC2/2007	Party Name:ANSALDOCALDAIE BOILERS INDIA PRIVATE LIMITED,	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case deferred
	HQ File :01/80/050/00467/AM08/	RLA File :04/24/040/00238/AM08/	Lic.No/Date:0410091269 28.09.2007	Defer Date: 03.03.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M No 41/09 held			

Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.11/09 held 13.01.2009 as per the agenda generated through the NIC online system. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 03.03.2009.

11	Case No.:28/30/81-ALC2/2007	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case approved
	HQ File :01/81/050/00362/AM08/	RLA File :05/24/040/00559/AM08/	Lic.No/Date:0510210503 15.10.2007	
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. The DHI has desired some more clarification vide their U.O. No. 3(13)/2007-TSW(B)/289 dated 14.11.2008 to examine the case as the firm has not given drawing of components in support of the calculation for import itm no. 1. The Committee decided to ask the firm to furnish the following information/clarification desired by the technical authority otherwise their case would be rejected. The case may be relisted on 03.03.2009:- 1. Provide drawings of at least two major components of 5 sub-assemblies given in the calculation sheet to work out the requirement of import item No. 1.			

12	Case No.:15/2/80-ALC2/2008	Party Name:M M AQUA TECHNOLOGIES LTD.	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case approved
	HQ File :01/80/050/01223/AM08/	RLA File :05/24/040/00366/AM08/	Lic.No/Date:0510212520 26.11.2007	
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. The C&PC furnished written comments in this case vide their O.M. No.46011/253/2004-PC.II dated 05.01.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:- 1. Quantity of import item “PVC Sheet (Thickness 0.175 mm to 0.80mm)” may be allowed as 1.15 MT/MT content in the export product. The Regional Authority may take necessary action accordingly.			

13	Case No.:14/40/81-ALC2/2007	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case deferred
	HQ File :01/81/050/00452/AM08/	RLA File :09/24/040/00302/AM08/	Lic.No/Date:0910032231 27.11.2007	Defer Date: 03.03.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 03.03.2009.			

	Case No.:20/10/80-ALC2/2008	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case approved
	HQ File :01/80/050/00320/AM09/	RLA File :05/24/040/00666/AM08/	Lic.No/Date:0510212619	

14	27.11.2007		
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. The representative of the DHI present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net weight of export product at Sl.No. 1 may be specified as 44319 kg. 2. Net weight of export product at Sl.No. 2 may be specified as 79753 kg. 3. Net weight of export product at Sl.No. 3 may be specified as 608 kg. 4. Quantity of import items at sl.no. 1 and 2 may be allowed on net to net basis. 5. quantity of import item no. 3 may be allowed as applied for inclusive of 5% wastage. The Regional Authority may take necessary action accordingly.		

15	Case No.:27/40/80-ALC2/2007	Party Name:BGR ENERGY SYSTEMS LIMITED,	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case deferred
	HQ File :01/80/050/00612/AM08/	RLA File :04/24/040/00280/AM08/	Lic.No/Date:0410092482 04.12.2007	Defer Date: 03.03.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. The committee noted that representative of the firm Shri A.K. Bhasin, Vice President Engg. and Shri Ramesh Sampath, Sr. Dy. GM –Com. appeared before the Committee for personal hearing on 06.01.2009. They explained the case to the Committee. The Committee, on the recommendation of the representative of the DIPP present in the meeting, advised them to furnish certain information. They promised to furnish the same as per advice however the same is still awaited. The Committee, therefore, decided to remind the firm for expediting the said information. The case may be re-listed on 03.03.2009.			

16	Case No.:181/2/80-ALC2/2008	Party Name:A-I FENCE PRODUCTS CO.	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case deferred
	HQ File :01/80/050/00149/AM09/	RLA File :03/94/040/01011/AM08/	Lic.No/Date:0310457509 11.01.2008	Defer Date: 03.03.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. The representative of the M/o Steel informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 03.03.2009.			

17	Case No.:10/10/80-ALC2/2008	Party Name:THERMAL SYSTEMS (HYDERABAD) P.LTD.,	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case deferred
	HQ File :01/80/050/00310/AM09/	RLA File :09/24/040/00472/AM08/	Lic.No/Date:0910032692 22.01.2008	Defer Date: 03.03.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the required information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 03.03.2009.			

18	Case No.:19/10/80-ALC2/2008	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case deferred
	HQ File :01/80/050/00319/AM09/	RLA File :05/24/040/00821/AM08/	Lic.No/Date:0510215301 22.01.2008	Defer Date: 03.03.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. The Committee observed that the firm has furnished incomplete reply in response to this office letter calling for certain information. The Committee, therefore, decided to direct the firm to furnish the following information complete in all respects otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 03.03.2009:- 1. Information in respect of Sl.No.4 & 11 of the Standard Deficiency Format. 2. Export item at Sl.No. 5-A, 5B & 6-A, 6-B have not been distinguished either by their specification or per unit weight.			

19	Case No.:8/10/80-ALC2/2008	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case deferred
	HQ File :01/80/050/00308/AM09/	RLA File :09/24/040/00471/AM08/	Lic.No/Date:0910032693 22.01.2008	Defer Date: 03.03.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 03.03.2009.			

20	Case No.:9/10/80-ALC2/2008	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case deferred
	HQ File :01/80/050/00309/AM09/	RLA File :09/24/040/00399/AM08/	Lic.No/Date:0910032691 22.01.2008	Defer Date: 03.03.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be relisted on 03.03.2009.			

21	Case No.:16/10/80-ALC2/2008	Party Name:AIR LIQUIDE ENGINEERING INDIA PVT LTD.,	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case approved
	HQ File :01/80/050/00316/AM09/	RLA File :09/24/040/00300/AM08/	Lic.No/Date:0910032712 23.01.2008	
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net export weight of 384.9 MT may be added with the quantity of export product. 2. Import items at S.No. 1 to 7 and 15 to 30 may be allowed on net to net basis. 3. Quantities of import items from S.No. 8 to 14 may be allowed as 1.02 mtr./mtr. content in the export product. 4. Import of components may be allowed with accountability clause			

Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product.

The Regional Authority may take necessary action accordingly.

22	Case No.:12/10/80-ALC2/2008	Party Name:PATNY SYSTEMS PVT LTD.	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case rejected
	HQ File :01/80/050/00312/AM09/	RLA File :09/24/040/00301/AM08/	Lic.No/Date:0910032845 31.01.2008	
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RA may take necessary action accordingly.			

23	Case No.:175/2/80-ALC2/2008	Party Name:BOSCH REXROTH (INDIA) LTD	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case deferred
	HQ File :01/80/050/00143/AM09/	RLA File :07/24/040/00764/AM08/	Lic.No/Date:0710055875 15.02.2008	Defer Date: 03.03.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the required information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 03.03.2009.			

24	Case No.:12/2/80-ALC2/2008	Party Name:THERMODYNE TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case deferred
	HQ File :01/80/050/01220/AM08/	RLA File :04/24/040/00367/AM08/	Lic.No/Date:0410094206 04.03.2008	Defer Date: 03.03.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the required information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 03.03.2009.			

25	Case No.:30/2/80-ALC2/2008	Party Name:KODI HEALTHCARE PVT.LTD	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case rejected
	HQ File :01/80/050/01238/AM08/	RLA File :10/21/040/00162/AM08/	Lic.No/Date:1010029001 05.03.2008	
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held			

13.01.2009 as per the agenda generated through the NIC online system. The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs.

The RA may take necessary action accordingly.

26	Case No.:39/10/80-ALC2/2008	Party Name:TITANIUM TANTALUM PRODUCTS LIMITED	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case deferred
	HQ File :01/80/050/00339/AM09/	RLA File :04/24/040/00390/AM08/	Lic.No/Date:0410094287 06.03.2008	Defer Date: 03.03.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. The Committee noted that clarification on SCOMET item has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward their comments at the earliest for examination by the NC. The case may be re-listed on 03.03.2009.			

27	Case No.:28/10/80-ALC2/2008	Party Name:TIMKEN INDIA LTD.	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case deferred
	HQ File :01/80/050/00328/AM09/	RLA File :02/24/040/00315/AM08/	Lic.No/Date:0210110050 07.03.2008	Defer Date: 03.03.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the required information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 03.03.2009.			

28	Case No.:11/18/80-ALC2/2008	Party Name:THERMAX LTD.,	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case deferred
	HQ File :01/80/050/00680/AM09/	RLA File :31/24/040/00367/AM08/	Lic.No/Date:3110033041 11.03.2008	Defer Date: 03.03.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. The representative of DHI, present in the meeting, informed the Committee that they have not received the copy of firm's reply. The Committee, accordingly, decided to refer the copy of firm's reply to them for examination and submission of comments. The case may be re-listed on 03.03.2009.			

29	Case No.:51/10/80-ALC2/2008	Party Name:ZINSER TEXTILE SYSTEMS PVT. LTD.	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case deferred
	HQ File :01/80/050/00351/AM09/	RLA File :03/95/040/01176/AM08/	Lic.No/Date:0310464472 11.03.2008	Defer Date: 03.03.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. Textile Commissioner informed the Committee that they have not received the copy of firm's application. The Committee, accordingly, decided to refer the copy of firm's application to them for examination and submission of comments. The case may be re-listed on 03.03.2009.			

application. The Committee, accordingly, decided to refer the copy of firm's application to them for examination and submission of comments. The case may be re-listed on 03.03.2009.

30	Case No.:52/10/80-ALC2/2008	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case deferred
	HQ File :01/80/050/00352/AM09/	RLA File :03/95/040/01186/AM08/	Lic.No/Date:0310464552 11.03.2008	Defer Date: 03.03.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 03.03.2009.			

31	Case No.:36/10/80-ALC2/2008	Party Name:TITANIUM TANTALUM PRODUCTS LIMITED	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case deferred
	HQ File :01/80/050/00336/AM09/	RLA File :04/24/040/00391/AM08/	Lic.No/Date:0410094366 12.03.2008	Defer Date: 03.03.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. The Committee noted that clarification has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward their comments at the earliest for examination by the NC. The case may be re-listed on 03.03.2009.			

32	Case No.:37/10/80-ALC2/2008	Party Name:TITANIUM TANTALUM PRODUCTS LIMITED	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case deferred
	HQ File :01/80/050/00337/AM09/	RLA File :04/24/040/00399/AM08/	Lic.No/Date:0410094367 12.03.2008	Defer Date: 03.03.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. The Committee noted that clarification has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward their comments at the earliest for examination by the NC. The case may be re-listed on 03.03.2009.			

33	Case No.:13/18/80-ALC2/2008	Party Name:THERMAX LTD.,	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case deferred
	HQ File :01/80/050/00682/AM09/	RLA File :31/24/040/00393/AM08/	Lic.No/Date:3110033083 13.03.2008	Defer Date: 03.03.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the required information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 03.03.2009.			

	Case No.:2/18/80-ALC2/2008	Party Name:AQUATECH SYSTEMS (ASIA) PVT. LTD.	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case deferred
	HQ File :01/80/050/00000/AM09/	RLA File :01/80/050/00000/AM08/	Lic.No/Date:0000000000 00.00.0000	Defer Date: 00.00.0000

34	HQ File :01/80/050/00671/AM09/	RLA File :31/21/040/00528/AM08/	Lic.No/Date:3110033111 17.03.2008	Defer Date: 03.03.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the required information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 03.03.2009.			

35	Case No.:24/10/80-ALC2/2008	Party Name:TIL LIMITED	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case deferred
	HQ File :01/80/050/00324/AM09/	RLA File :02/24/040/00324/AM08/	Lic.No/Date:0210110531 19.03.2008	Defer Date: 03.03.2009
Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. The Committee observed that the firm has furnished incomplete reply in response to this office letter calling for certain information. The Committee, therefore, decided to direct the firm to furnish the following information complete in all respects otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 03.03.2009.:-				
1. Information in respect of Sl.No.3 & 11 of the Standard Deficiency Format.				

36	Case No.:41/10/80-ALC2/2008	Party Name:KILBURN ENGINEERING LIMITED	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case deferred
	HQ File :01/80/050/00341/AM09/	RLA File :03/94/040/01309/AM08/	Lic.No/Date:0310465801 19.03.2008	Defer Date: 03.03.2009
Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 03.03.2009.				

37	Case No.:33/10/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case deferred
	HQ File :01/80/050/00333/AM09/	RLA File :04/24/040/00383/AM08/	Lic.No/Date:0410094754 25.03.2008	Defer Date: 03.03.2009
Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. The Committee noted that firm has sought time for submission of required information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 03.03.2009.				

38	Case No.:10/18/80-ALC2/2008	Party Name:THERMAX LTD.,	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case deferred
	HQ File :01/80/050/00679/AM09/	RLA File :31/24/040/00380/AM08/	Lic.No/Date:3110033266 26.03.2008	Defer Date: 03.03.2009

	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. The representative of DHO informed the Committee that they have not received reply of the firm. The Committee therefore handover the firm's reply to the technical authority for examination and submission of comments. The case may be relisted on 03.03.2009.		
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39	Case No.:14/18/80-ALC2/2008	Party Name:THERMAX LTD.,	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case deferred
	HQ File :01/80/050/00683/AM09/	RLA File :31/24/040/00366/AM08/	Lic.No/Date:3110033283 27.03.2008	Defer Date: 03.03.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. The representative of DHI informed the Committee that they have not received reply of the firm. The Committee therefore handover the firm's reply to the technical authority for examination and submission of comments. The case may be relisted on 03.03.2009.			

40	Case No.:54/10/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case approved
	HQ File :01/80/050/00354/AM09/	RLA File :03/95/040/01247/AM08/	Lic.No/Date:0310466484 27.03.2008	
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. The DHI furnished written comments in this case vide their U.O. No.3(85)/2007-TSW(B) dated 14.11.2008. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments. Copy of DHI letter referred to above may be forwarded to RA. The Regional Authority may take necessary action accordingly.			

41	Case No.:35/2/80-ALC2/2008	Party Name:RATNAMANI METALS & TUBES LIMITED	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case approved
	HQ File :01/80/050/00003/AM09/	RLA File :08/24/040/00283/AM08/	Lic.No/Date:0810071008 31.03.2008	
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Words "OD 25.40 MM x 2.11 MM thk" may be suffixed with the description of export product. 2. Quantity of import item may be corrected to 60401.70 Kgs. and the same may be allowed as applied for inclusive of 35% wastage as per SION C-831. The Regional Authority may take necessary action accordingly.			

42	Case No.:32/10/80-ALC2/2008	Party Name:TITANIUM TANTALUM PRODUCTS	Meet No/Date:41/80-ALC2/2008	Status:Case deferred
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	LIMITED	06.01.2009	
HQ File :01/80/050/00332/AM09/	RLA File :04/24/040/00413/AM08/	Lic.No/Date:0410094941 01.04.2008	Defer Date: 03.03.2009
Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. The Committee noted that clarification on SCOMET item has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward their comments at the earliest for examination by the NC. The case may be re-listed on 03.03.2009.			

43	Case No.:33/2/80-ALC2/2008	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case closed
	HQ File :01/80/050/00001/AM09/	RLA File :06/81/040/00013/AM08/	Lic.No/Date:0610013149 01.04.2008	
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. The Committee noted that RA vide their letter dt. 19.09.2009 informed the subject advance authorization has been issued on repeat norms basis hence hard copy of the firm's application not forwarded to NC. The Committee accordingly decided to close the case on the part of NC without any examination.			

44	Case No.:34/2/80-ALC2/2008	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case deferred
	HQ File :01/80/050/00002/AM09/	RLA File :06/81/040/00014/AM08/	Lic.No/Date:0610013150 01.04.2008	Defer Date: 03.03.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 03.03.2009.			

45	Case No.:6/18/80-ALC2/2008	Party Name:MONGA STRAYFIELD PVT. LTD.	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case approved
	HQ File :01/80/050/00675/AM09/	RLA File :31/21/040/00572/AM08/	Lic.No/Date:3110033387 01.04.2008	
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. The Textile Commissioner furnished written comments in this case vide their U.O. No.9(92)/2008/TXM/14 dated 13.10.2008. The representative of DHI present in the meeting also concurred to the recommendation of TC. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments on net to net basis with accountability clause. The Regional Authority may take necessary action accordingly.			

46	Case No.:18/18/80-ALC2/2008	Party Name:BIRLA ERICSSON OPTICAL LTD.,	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case deferred
	HQ File :01/80/050/00687/AM09/	RLA File :11/24/040/00080/AM08/	Lic.No/Date:1110017035 01.04.2008	Defer Date: 03.03.2009

			02.04.2008	
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. The Committee observed that the comments called for from DOT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 03.03.2009.			

47	Case No.:58/10/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case deferred
	HQ File :01/80/050/00358/AM09/	RLA File :03/95/040/01259/AM08/	Lic.No/Date:0310467019 02.04.2008	Defer Date: 03.03.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. The representative of the DIPP informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 03.03.2009.			

48	Case No.:53/10/80-ALC2/2008	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case deferred
	HQ File :01/80/050/00353/AM09/	RLA File :03/95/040/00001/AM09/	Lic.No/Date:0310467224 03.04.2008	Defer Date: 03.03.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 03.03.2009.			

49	Case No.:1/18/80-ALC2/2008	Party Name:WHIRLPOOL OF INDIA LTD.,	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case deferred
	HQ File :01/80/050/00670/AM09/	RLA File :31/24/040/00013/AM09/	Lic.No/Date:3110033551 22.04.2008	Defer Date: 03.03.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. The Committee noted that firm has sought time for submission of required information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 03.03.2009.			

50	Case No.:15/18/80-ALC2/2008	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.,	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case deferred
	HQ File :01/80/050/00684/AM09/	RLA File :34/24/040/00010/AM09/	Lic.No/Date:3410021266 29.04.2008	Defer Date: 03.03.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the required information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 03.03.2009.			

51	Case No.:64/10/80-ALC2/2008	Party Name:CRISTOPIA ENERGY SYSTEMS(I) PVT.LTD.,	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case deferred
	HQ File :01/80/050/00364/AM09/	RLA File :11/24/040/00003/AM09/	Lic.No/Date:1110017194 15.05.2008	Defer Date: 03.03.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the required information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 03.03.2009.			

52	Case No.:4/18/80-ALC2/2008	Party Name:C-TECH ENGINEERS PVT LTD	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case deferred
	HQ File :01/80/050/00673/AM09/	RLA File :31/24/040/00048/AM09/	Lic.No/Date:3110033860 26.05.2008	Defer Date: 03.03.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the required information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 03.03.2009.			

53	Case No.:20/18/80-ALC2/2008	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case deferred
	HQ File :01/80/050/00689/AM09/	RLA File :11/24/040/00026/AM08/	Lic.No/Date:1110017656 07.07.2008	Defer Date: 03.03.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. The representative of the MOS informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 03.03.2009.			

54	Case No.:21/18/80-ALC2/2008	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case deferred
	HQ File :01/80/050/00690/AM09/	RLA File :11/24/040/00004/AM09/	Lic.No/Date:1110017657 07.07.2008	Defer Date: 03.03.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. The representative of the MOS informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 03.03.2009.			

55	Case No.:25/18/80-ALC2/2008	Party Name:ZINSER TEXTILE SYSTEMS PVT. LTD.	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case deferred
	HQ File :01/80/050/00694/AM09/	RLA File :03/95/040/00142/AM09/	Lic.No/Date:0310477866 08.07.2008	Defer Date: 03.03.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. The Committee observed that the comments called for from TC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 03.03.2009.			

Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 03.03.2009.

56	Case No.:29/18/80-ALC2/2008	Party Name:TEMA INDIA LIMITED	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case deferred
	HQ File :01/80/050/00698/AM09/	RLA File :03/95/040/00319/AM09/	Lic.No/Date:0310477961 09.07.2008	Defer Date: 03.03.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 03.03.2009.			

57	Case No.:30/18/80-ALC2/2008	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case deferred
	HQ File :01/80/050/00699/AM09/	RLA File :03/94/040/00231/AM09/	Lic.No/Date:0310477989 09.07.2008	Defer Date: 03.03.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 03.03.2009.			

58	Case No.:31/18/80-ALC2/2008	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case deferred
	HQ File :01/80/050/00700/AM09/	RLA File :03/94/040/00222/AM09/	Lic.No/Date:0310477996 09.07.2008	Defer Date: 03.03.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 03.03.2009.			

59	Case No.:33/18/80-ALC2/2008	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case deferred
	HQ File :01/80/050/00702/AM09/	RLA File :03/94/040/00226/AM09/	Lic.No/Date:0310478005 09.07.2008	Defer Date: 03.03.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. The representative of the DIPP informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 03.03.2009.			

	Case No.:35/18/80-ALC2/2008	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case deferred
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60	HQ File :01/80/050/00704/AM09/	RLA File :03/94/040/00267/AM09/	Lic.No/Date:0310478037 09.07.2008	Defer Date: 03.03.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 03.03.2009.			

61	Case No.:39/18/80-ALC2/2008	Party Name:BUHLER (INDIA) PVT LTD	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case deferred
	HQ File :01/80/050/00708/AM09/	RLA File :07/24/040/00100/AM09/	Lic.No/Date:0710058419 10.07.2008	Defer Date: 03.03.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority and the required information is still awaited form the firm. The Committee, therefore, decided to remind RA to forward the firm's application and the party to expedite the required details / clarification otherwise their case will be rejected without any further chance and no representation will be entertained. The case may be re-listed on 03.03.2009.			

62	Case No.:40/18/80-ALC2/2008	Party Name:BUHLER (INDIA) PVT LTD	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case deferred
	HQ File :01/80/050/00709/AM09/	RLA File :07/24/040/00112/AM09/	Lic.No/Date:0710058420 10.07.2008	Defer Date: 03.03.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority and the required information is still awaited form the firm. The Committee, therefore, decided to remind RA to forward the firm's application and the party to expedite the required details / clarification otherwise their case will be rejected without any further chance and no representation will be entertained. The case may be re-listed on 03.03.2009.			

63	Case No.:50/18/80-ALC2/2008	Party Name:NAVKAR TRANSCORE PVT.LTD.,	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case approved
	HQ File :01/80/050/00719/AM09/	RLA File :08/24/040/00044/AM09/	Lic.No/Date:0810073285 14.07.2008	
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. The representative of the M/o Steel present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Word "Colled Rolled" may be prefixed in the description of export item and its Maximum width may be restricted up to 240 mm. 2. Word "Colled Rolled" may be prefixed in the description of import item and its quantity may be allowed as 1.015 kg./kg. content in the export product. The Regional Authority may take necessary action accordingly.			

64	Case No.:56/18/80-ALC2/2008	Party Name:WILSON ENGINEERING INDUSTRIES PVT. LTD.	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case deferred
	HQ File :01/80/050/00725/AM09/	RLA File :02/24/040/00099/AM09/	Lic.No/Date:0210114834 15.07.2008	Defer Date: 03.03.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 03.03.2009.			

65	Case No.:71/18/80-ALC2/2008	Party Name:AVLIGHT AUTOMOTIVES LTD.	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case deferred
	HQ File :01/80/050/00740/AM09/	RLA File :05/24/040/00215/AM09/	Lic.No/Date:0510223933 16.07.2008	Defer Date: 03.03.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 03.03.2009.			

66	Case No.:75/18/80-ALC2/2008	Party Name:JYOTI CNC AUTOMATION PVT LTD,	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00744/AM09/	RLA File :24/21/040/00044/AM09/	Lic.No/Date:2410021735 17.07.2008	
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

67	Case No.:80/18/80-ALC2/2008	Party Name:PUSHP FORGINGS PVT. LTD.,	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case deferred
	HQ File :01/80/050/00749/AM09/	RLA File :13/24/040/00004/AM09/	Lic.No/Date:1310026491 17.07.2008	Defer Date: 03.03.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 03.03.2009:- 1. Information in respect of Sl.No.3 & 11 of the Standard Deficiency Format. 2. Quantity of export product in numbers.			

68	Case No.:83/18/80-ALC2/2008	Party Name:TITAN INDUSTRIES LIMITED,	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case deferred
	HQ File :01/80/050/00752/AM09/	RLA File :07/24/040/00129/AM09/	Lic.No/Date:0710058627 21.07.2008	Defer Date: 03.03.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 03.03.2009.			

69	Case No.:2/25/80-ALC2/2008	Party Name:CHANDAK INSTRUMENTS PVT. LTD.	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case closed
	HQ File :01/80/050/01011/AM09/	RLA File :03/94/040/00448/AM09/	Lic.No/Date:0310485069 02.09.2008	
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. The Committee noted that RA vide their letter dt. 02.09.2008 informed the subject advance authorization has been issued as per GN – 4 for the engineering products hence hard copy of the firm's application not forwarded to NC. The Committee accordingly decided to close the case on the part of NC without any examination.			

70	Case No.:3/25/80-ALC2/2008	Party Name:E.S.LIGHTING TECHNOLOGIES PVT LTD	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case deferred
	HQ File :01/80/050/01012/AM09/	RLA File :05/24/040/00340/AM09/	Lic.No/Date:0510226700 02.09.2008	Defer Date: 03.03.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 03.03.2009:- 1. Information in respect of Sl.No.3,8,9 & 11 of the Standard Deficiency Format. 2. Identify inputs into raw material / components / spares separately for each export product.			

71	Case No.:4/25/80-ALC2/2008	Party Name:SONA OKEGAWA PRECISION FORGINGS LTD.	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case deferred
	HQ File :01/80/050/01013/AM09/	RLA File :05/24/040/00230/AM09/	Lic.No/Date:0510226701 02.09.2008	Defer Date: 03.03.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 03.03.2009.			

72	Case No.:5/25/80-ALC2/2008	Party Name:TIMKEN INDIA LTD.	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case deferred
	HQ File :01/80/050/01014/AM09/	RLA File :02/24/040/00152/AM09/	Lic.No/Date:0210116856 03.09.2008	Defer Date: 03.03.2009

72	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 03.03.2009:- Information in respect of Sl.No.3,4 & 11 of the Standard Deficiency Format.		
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73	Case No.:6/25/80-ALC2/2008	Party Name:WHIRLPOOL OF INDIA LTD.,	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case deferred
	HQ File :01/80/050/01015/AM09/	RLA File :31/24/040/00153/AM09/	Lic.No/Date:3110035254 04.09.2008	Defer Date: 03.03.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 03.03.2009:- Information in respect of Sl.No. 4,5 & 11 of the Standard Deficiency Format export product wise.			

74	Case No.:8/25/80-ALC2/2008	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01017/AM09/	RLA File :03/94/040/00533/AM09/	Lic.No/Date:0310485169 04.09.2008	
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

75	Case No.:9/25/80-ALC2/2008	Party Name:FLAT PRODUCTS EQUIPMENTS (I) LTD.,	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01018/AM09/	RLA File :03/94/040/00513/AM09/	Lic.No/Date:0310485183 04.09.2008	
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

76	Case No.:12/25/80-ALC2/2008	Party Name:POLY MEDICURE LTD.	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case approved
	HQ File :01/80/050/01021/AM09/	RLA File :05/24/040/00369/AM09/	Lic.No/Date:0510227023 05.09.2008	
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. The C&PC furnished written comments in this case vide their O.M. No.46011/200/2005-PC.II dated 15.12.2008. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments. Copy of C&PC letter referred to above may be forwarded to RA. The Regional Authority may take necessary action accordingly.			

77	Case No.:18/25/80-ALC2/2008	Party Name:MACCAFERRI ENVIRONMENTAL SOLUTIONS PVT. LTD.	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case deferred
	HQ File :01/80/050/01027/AM09/	RLA File :31/24/040/00150/AM09/	Lic.No/Date:3110035295 05.09.2008	Defer Date: 03.03.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 03.03.2009:- Information in respect of Sl.No.5 & 11 of the Standard Deficiency Format.			

78	Case No.:20/25/80-ALC2/2008	Party Name:TIMKEN INDIA LTD.	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case deferred
	HQ File :01/80/050/01029/AM09/	RLA File :02/24/040/00155/AM09/	Lic.No/Date:0210117107 08.09.2008	Defer Date: 03.03.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 03.03.2009.			

79	Case No.:21/25/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case deferred
	HQ File :01/80/050/01030/AM09/	RLA File :03/95/040/00481/AM09/	Lic.No/Date:0310485523 08.09.2008	Defer Date: 03.03.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 03.03.2009.			

80	Case No.:25/25/80-ALC2/2008	Party Name:THERMAX LTD.,	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case deferred
	HQ File :01/80/050/01034/AM09/	RLA File :31/24/040/00143/AM09/	Lic.No/Date:3110035317 09.09.2008	Defer Date: 03.03.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 03.03.2009.			

81	Case No.:26/25/80-ALC2/2008	Party Name:VA TECH WABAG LIMITED	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case deferred
	HQ File :01/80/050/01035/AM09/	RLA File :04/24/040/00145/AM09/	Lic.No/Date:0410098434 09.09.2008	Defer Date: 03.03.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 03.03.2009.			

82	Case No.:27/25/80-ALC2/2008	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.,	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case deferred
	HQ File :01/80/050/01036/AM09/	RLA File :34/24/040/00077/AM09/	Lic.No/Date:3410022267 09.09.2008	Defer Date: 03.03.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. The Committee observed that the comments called for from C&PC and DC(MSME) are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 03.03.2009.			

83	Case No.:10/26/80-ALC2/2008	Party Name:KRYFS POWER COMPONENTS LIMITED	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case approved
	HQ File :01/80/050/01046/AM09/	RLA File :03/94/040/00530/AM09/	Lic.No/Date:0310485965 10.09.2008	
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. The representative of the M/o Steel present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Width of the export product may be maximum upto 240 mm. 2. Word “CRNGO Steel / Coil” in the description of import item may be deleted and may be described as CRGO steel form width 600 mm or more. 3. Quantity of import item may be allowed as 304.5 MT as per 1.015 kg./kg. content in the export product. The Regional Authority may take necessary action accordingly.			

84	Case No.:11/26/80-ALC2/2008	Party Name:THE INDURE PVT. LTD	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case deferred
	HQ File :01/80/050/01047/AM09/	RLA File :05/24/040/00364/AM09/	Lic.No/Date:0510227284 11.09.2008	Defer Date: 03.03.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 03.03.2009.			

85	Case No.:12/26/80-ALC2/2008	Party Name:POLY MEDICURE LTD.	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case deferred
	HQ File :01/80/050/01048/AM09/	RLA File :05/24/040/00380/AM09/	Lic.No/Date:0510227331 11.09.2008	Defer Date: 03.03.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 03.03.2009.			

86	Case No.:13/26/80-ALC2/2008	Party Name:POLY MEDICURE LTD.	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case deferred
	HQ File :01/80/050/01049/AM09/	RLA File :05/24/040/00381/AM09/	Lic.No/Date:0510227332 11.09.2008	Defer Date: 03.03.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 03.03.2009.			

87	Case No.:14/26/80-ALC2/2008	Party Name:POLY MEDICURE LTD.	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case deferred
	HQ File :01/80/050/01050/AM09/	RLA File :05/24/040/00352/AM09/	Lic.No/Date:0510227343 11.09.2008	Defer Date: 03.03.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 03.03.2009.			

88	Case No.:15/26/80-ALC2/2008	Party Name:TRANTER INDIA PRIVATE LIMITED	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case deferred
	HQ File :01/80/050/01051/AM09/	RLA File :31/21/040/00210/AM09/	Lic.No/Date:3110035367 11.09.2008	Defer Date: 03.03.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. The Committee noted that clarification on SCOMET items has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward their comments at the earliest to ratify the norms of the subject authorization. The case may be relisted on 03.03.2009.			

89	Case No.:17/26/80-ALC2/2008	Party Name:SAINT GOBAIN SEVA ENGINEERING INDIA LTD,	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case approved
	HQ File :01/80/050/01053/AM09/	RLA File :07/24/040/00244/AM09/	Lic.No/Date:0710059699 11.09.2008	
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

90	Case No.:23/26/80-ALC2/2008	Party Name:TECHNOVA IMAGING SYSTEMS PVT. LTD.,	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case deferred
	HQ File :01/80/050/01059/AM09/	RLA File :03/95/040/00516/AM09/	Lic.No/Date:0310486068 11.09.2008	Defer Date: 03.03.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 03.03.2009.			

91	Case No.:24/26/80-ALC2/2008	Party Name:PERMANENT MAGNETS LIMITED	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case approved
	HQ File :01/80/050/01060/AM09/	RLA File :03/95/040/00490/AM09/	Lic.No/Date:0310486080 11.09.2008	
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Words “ 0.36 mm Thk” may be suffixed with the description of import item. 2. Quantity of import item may be allowed as 4352 Kgs inclusive of 85.6% wastage after 1/3rd recovery. The Regional Authority may take necessary action accordingly.			

92	Case No.:25/26/80-ALC2/2008	Party Name:PERMANENT MAGNETS LIMITED	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case approved
	HQ File :01/80/050/01061/AM09/	RLA File :03/95/040/00492/AM09/	Lic.No/Date:0310486086 11.09.2008	
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Words “ 0.515 mm Thk” may be suffixed with the description of import item. 2. Quantity of import item may be allowed as 3388 Kgs inclusive of 88.2% wastage after 1/3rd recovery.			

The Regional Authority may take necessary action accordingly.

93	Case No.:19/26/80-ALC2/2008	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case deferred
	HQ File :01/80/050/01055/AM09/	RLA File :05/24/040/00388/AM09/	Lic.No/Date:0510227380 12.09.2008	Defer Date: 03.03.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DC(MSME) for examination and submission of comments. The case may be relisted on 03.03.2009.			

94	Case No.:20/26/80-ALC2/2008	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case deferred
	HQ File :01/80/050/01056/AM09/	RLA File :05/24/040/00389/AM09/	Lic.No/Date:0510227382 12.09.2008	Defer Date: 03.03.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. The Committee observed that the comments called for from DC(MSME) are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 03.03.2009.			

95	Case No.:22/26/80-ALC2/2008	Party Name:BOYSEN INDIA LIMITED	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case deferred
	HQ File :01/80/050/01058/AM09/	RLA File :05/24/040/00390/AM09/	Lic.No/Date:0510227404 12.09.2008	Defer Date: 03.03.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 03.03.2009.			

96	Case No.:32/26/80-ALC2/2008	Party Name:VXL INSTRUMENTS LTD	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case deferred
	HQ File :01/80/050/01068/AM09/	RLA File :07/21/040/00514/AM09/	Lic.No/Date:0710059795 15.09.2008	Defer Date: 03.03.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIT for examination and submission of comments. The case may be relisted on 03.03.2009.			

	Case No.:34/26/80-ALC2/2008	Party Name:COPPER STRIPS PVT LTD	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case approved
	HQ File :01/80/050/01070/AM09/	RLA File :11/24/040/00030/AM09/	Lic.No/Date:1110018404 15.09.2008	
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No. 41/09 held			

97	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Quantity of import item may be allowed as 18180 Kgs. inclusive of 1% wastage. The Regional Authority may take necessary action accordingly.		
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98	Case No.:35/26/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case deferred
	HQ File :01/80/050/01071/AM09/	RLA File :03/95/040/00494/AM09/	Lic.No/Date:0310486492 16.09.2008	Defer Date: 03.03.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 03.03.2009: - 1. Information in respect of items at S.No. 4, 5, 11 & 13 of Standard Deficiency Format-export product wise. 2. Chemical Composition of import item at S.No.3. 3. Separate quantities of Nickel Alloy Sheets / Plates and Rounds (import item at S.No.3).			

99	Case No.:36/26/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case deferred
	HQ File :01/80/050/01072/AM09/	RLA File :03/95/040/00537/AM09/	Lic.No/Date:0310486504 16.09.2008	Defer Date: 03.03.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 03.03.2009.			

100	Case No.:38/26/80-ALC2/2008	Party Name:RANDACK FASTENERS INDIA PRIVATE LIMITED	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case deferred
	HQ File :01/80/050/01074/AM09/	RLA File :31/24/040/00167/AM09/	Lic.No/Date:3110035396 16.09.2008	Defer Date: 03.03.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 03.03.2009:- 1. Explain the manufacturing activity involved as the export product and import items appears to be exactly same.			

101	Case No.:39/26/80-ALC2/2008	Party Name:CLESTRA MODULAR SYSTEMS PVT.LTD	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case deferred
	HQ File :01/80/050/01075/AM09/	RLA File :31/24/040/00409/AM07/	Lic.No/Date:3110035397 16.09.2008	Defer Date: 03.03.2009

			16.09.2008	
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be relisted on 03.03.2009.			

102	Case No.:41/26/80-ALC2/2008	Party Name:INTERNATIONAL COIL LIMITED,	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case deferred
	HQ File :01/80/050/01077/AM09/	RLA File :05/24/040/00399/AM09/	Lic.No/Date:0510227653 17.09.2008	Defer Date: 03.03.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 03.03.2009:- 1. Correct quantity of export product as the firm has given the calculation for 11 nos. whereas the export product is given as 1 number. 2. Information in respect of Sl.No.4 & 5 of the Standard Deficiency Format.			

103	Case No.:42/26/80-ALC2/2008	Party Name:INTERNATIONAL COIL LIMITED,	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case deferred
	HQ File :01/80/050/01078/AM09/	RLA File :05/24/040/00400/AM09/	Lic.No/Date:0510227654 17.09.2008	Defer Date: 03.03.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 03.03.2009:- Information in respect of Sl.No.4 & 5 of the Standard Deficiency Format.			

104	Case No.:43/26/80-ALC2/2008	Party Name:JINS EXIM PVT. LTD.	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case approved
	HQ File :01/80/050/01079/AM09/	RLA File :03/94/040/00510/AM09/	Lic.No/Date:0310486753 17.09.2008	
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Quantity of import item at Sl. No. 1 may be allowed as 38250 mtrs. inclusive of 2% wastage. 2. Quantity of import item at Sl. No. 2 may be allowed as applied for i.e.25000 Nos. on net to net basis. The Regional Authority may take necessary action accordingly.			

105	Case No.:44/26/80-ALC2/2008	Party Name:GAZEBO INDUSTRIES LTD.	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case deferred
	HQ File :01/80/050/01080/AM09/	RLA File :03/94/040/00565/AM09/	Lic.No/Date:0310486788 17.09.2008	Defer Date: 03.03.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 03.03.2009.			

106	Case No.:45/26/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case deferred
	HQ File :01/80/050/01081/AM09/	RLA File :04/24/040/00113/AM09/	Lic.No/Date:0410098647 17.09.2008	Defer Date: 03.03.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 03.03.2009.			

107	Case No.:3/34/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case deferred
	HQ File :01/80/050/01245/AM09/	RLA File :09/24/040/00292/AM09/	Lic.No/Date:0910035792 30.10.2008	Defer Date: 03.03.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 03.03.2009.			

108	Case No.:5/34/80-ALC2/2008	Party Name:BHARAT PUMPS & COMPRESSORS LTD	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01247/AM09/	RLA File :06/24/040/00040/AM09/	Lic.No/Date:0610014502 31.10.2008	
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

109	Case No.:6/34/80-ALC2/2008	Party Name:BRAKES INDIA LIMITED,	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case deferred
	HQ File :01/80/050/01248/AM09/	RLA File :04/24/040/00176/AM09/	Lic.No/Date:0410099633 31.10.2008	Defer Date: 03.03.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held			

13.01.2009 as per the agenda generated through the NIC online system. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 03.03.2009.

110	Case No.:12/34/80-ALC2/2008	Party Name:WINDLASS ENGINEERS & SERVICES PVT.LTD.,	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case deferred
	HQ File :01/80/050/01254/AM09/	RLA File :61/24/040/00045/AM09/	Lic.No/Date:6110000234 03.11.2008	Defer Date: 03.03.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be relisted on 03.03.2009.			

111	Case No.:13/34/80-ALC2/2008	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case deferred
	HQ File :01/80/050/01255/AM09/	RLA File :03/95/040/00666/AM09/	Lic.No/Date:0310492676 03.11.2008	Defer Date: 03.03.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 03.03.2009.			

112	Case No.:7/34/80-ALC2/2008	Party Name:POLY MEDICURE LTD.	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case deferred
	HQ File :01/80/050/01249/AM09/	RLA File :05/24/040/00491/AM09/	Lic.No/Date:0510230183 03.11.2008	Defer Date: 03.03.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 03.03.2009.			

113	Case No.:9/34/80-ALC2/2008	Party Name:DELKOR TECHNIK INDIA PLTD.	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case deferred
	HQ File :01/80/050/01251/AM09/	RLA File :07/24/040/00407/AM09/	Lic.No/Date:0710060844 03.11.2008	Defer Date: 03.03.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 03.03.2009:- Information in respect of Sl.No.3,4,5 & 11 of the Standard Deficiency Format.			

114	Case No.:11/34/80-ALC2/2008	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case deferred
	HQ File :01/80/050/01253/AM09/	RLA File :05/24/040/00402/AM09/	Lic.No/Date:0510230292 04.11.2008	Defer Date: 03.03.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 03.03.2009:- Information in respect of Sl.No.3,4,5,11 & 13 of the Standard Deficiency Format export product wise.			

115	Case No.:14/34/80-ALC2/2008	Party Name:GANSONS LTD	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case deferred
	HQ File :01/80/050/01256/AM09/	RLA File :03/94/040/00767/AM09/	Lic.No/Date:0310492826 04.11.2008	Defer Date: 03.03.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. The Committee noted that RA vide their letter dt. 04.11.2008 informed the subject advance authorization has been issued as per GN – 4 for the engineering products hence hard copy of the firm's application not forwarded to NC. The Committee accordingly decided to close the case on the part of NC without any examination.			

116	Case No.:15/34/80-ALC2/2008	Party Name:KILBURN ENGINEERING LTD	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case deferred
	HQ File :01/80/050/01257/AM09/	RLA File :03/94/040/00757/AM09/	Lic.No/Date:0310492847 04.11.2008	Defer Date: 03.03.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 03.03.2009.			

117	Case No.:17/34/80-ALC2/2008	Party Name:HILLER DECATERS (INDIA) PVT. LTD.,	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case approved
	HQ File :01/80/050/01259/AM09/	RLA File :02/24/040/00192/AM09/	Lic.No/Date:0210119369 05.11.2008	
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Quantity of import item may be allowed within the 4% of FOB value of the exports. The Regional Authority may take necessary action accordingly.			

	Case No.:18/34/80-ALC2/2008	Party Name:FABLINK ENGINEERING PVT. LTD.,	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case deferred
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118			06.01.2009	
	HQ File :01/80/050/01260/AM09/	RLA File :05/24/040/00498/AM09/	Lic.No/Date:0510230371 05.11.2008	Defer Date: 03.03.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 03.03.2009.			

119	Case No.:19/34/80-ALC2/2008	Party Name:CETHAR VESSELS LTD.,	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case deferred
	HQ File :01/80/050/01261/AM09/	RLA File :04/24/040/00194/AM09/	Lic.No/Date:0410099766 05.11.2008	Defer Date: 03.03.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 03.03.2009:- Information in respect of Sl.No.11 of the Standard Deficiency Format.			

120	Case No.:20/34/80-ALC2/2008	Party Name:CETHAR VESSELS LTD.,	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case deferred
	HQ File :01/80/050/01262/AM09/	RLA File :04/24/040/00195/AM09/	Lic.No/Date:0410099767 05.11.2008	Defer Date: 03.03.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 03.03.2009:- Information in respect of Sl.No.11 of the Standard Deficiency Format.			

121	Case No.:21/34/80-ALC2/2008	Party Name:MIKROTEK MACHINES LTD.,	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case deferred
	HQ File :01/80/050/01263/AM09/	RLA File :07/24/040/00422/AM09/	Lic.No/Date:0710060893 05.11.2008	Defer Date: 03.03.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be relisted on 03.03.2009.			

	Case No.:24/34/80-ALC2/2008	Party Name:KUVAWALA DRILL-EQUIP	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case deferred
	HQ File :01/80/050/01266/AM09/	RLA File :03/94/040/00761/AM09/	Lic.No/Date:0310493107 05.11.2008	Defer Date: 03.03.2009

122			05.11.2008	
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 03.03.2009.			

123	Case No.:22/34/80-ALC2/2008	Party Name:GKB RX LENS PVT LTD	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case deferred
	HQ File :01/80/050/01264/AM09/	RLA File :02/24/040/00193/AM09/	Lic.No/Date:0210119385 06.11.2008	Defer Date: 03.03.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e EC(SSi) for examination and submission of comments. The case may be relisted on 03.03.2009.			

124	Case No.:23/34/80-ALC2/2008	Party Name:BHARAT PUMPS & COMPRESSORS LTD	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01265/AM09/	RLA File :06/24/040/00043/AM09/	Lic.No/Date:0610014551 06.11.2008	
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

125	Case No.:26/34/80-ALC2/2008	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case deferred
	HQ File :01/80/050/01268/AM09/	RLA File :03/94/040/00744/AM09/	Lic.No/Date:0310493271 07.11.2008	Defer Date: 03.03.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. The representative of DIPP informed the Committee that they have not received application of the firm. The Committee therefore handover the case file to the technical authority for examination and submission of comments. The case may be relisted on 03.03.2009.			

126	Case No.:27/34/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case deferred
	HQ File :01/80/050/01269/AM09/	RLA File :03/95/040/00642/AM09/	Lic.No/Date:0310493272 07.11.2008	Defer Date: 03.03.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 03.03.2009:-			

1. Information in respect of Sl.No.11 of the Standard Deficiency Format.
2. Basis and justification for the quantity of import items at Sl.No. 2 & 4.

127	Case No.:28/34/80-ALC2/2008	Party Name:NOV SARA INDIA PRIVATE LIMITED	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case deferred
	HQ File :01/80/050/01270/AM09/	RLA File :61/24/040/00047/AM09/	Lic.No/Date:6110000238 07.11.2008	Defer Date: 03.03.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be relisted on 03.03.2009.			

128	Case No.:29/34/80-ALC2/2008	Party Name:FLAT PRODUCTS EQUIPMENTS (I) LTD.,	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case closed
	HQ File :01/80/050/01271/AM09/	RLA File :03/94/040/00754/AM09/	Lic.No/Date:0310493581 10.11.2008	
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. The Committee noted that RA vide their letter dt. 11.11.2008 informed the subject advance authorization has been issued as per GN – 4 for the engineering products hence hard copy of the firm's application not forwarded to NC. The Committee accordingly decided to close the case on the part of NC without any examination.			

129	Case No.:31/34/80-ALC2/2008	Party Name:NOV SARA INDIA PRIVATE LIMITED	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case deferred
	HQ File :01/80/050/01273/AM09/	RLA File :61/24/040/00048/AM09/	Lic.No/Date:6110000239 10.11.2008	Defer Date: 03.03.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be relisted on 03.03.2009.			

130	Case No.:32/34/80-ALC2/2008	Party Name:NOV SARA INDIA PRIVATE LIMITED	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case deferred
	HQ File :01/80/050/01274/AM09/	RLA File :61/24/040/00049/AM09/	Lic.No/Date:6110000240 10.11.2008	Defer Date: 03.03.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be relisted on 03.03.2009.			

131	Case No.:33/34/80-ALC2/2008	Party Name:NOV SARA INDIA PRIVATE LIMITED	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case deferred
	HQ File :01/80/050/01275/AM09/	RLA File :61/24/040/00050/AM09/	Lic.No/Date:6110000241 10.11.2008	Defer Date: 03.03.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be relisted on 03.03.2009.			

132	Case No.:34/34/80-ALC2/2008	Party Name:NOV SARA INDIA PRIVATE LIMITED	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case deferred
	HQ File :01/80/050/01276/AM09/	RLA File :61/24/040/00051/AM09/	Lic.No/Date:6110000242 10.11.2008	Defer Date: 03.03.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be relisted on 03.03.2009.			

133	Case No.:30/34/80-ALC2/2008	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case deferred
	HQ File :01/80/050/01272/AM09/	RLA File :05/24/040/00504/AM09/	Lic.No/Date:0510230648 11.11.2008	Defer Date: 03.03.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI & DC(MSME) for examination and submission of comments. The case may be relisted on 03.03.2009.			

134	Case No.:35/34/80-ALC2/2008	Party Name:DEE DEVELOPMENT ENGINEERS PVT. LTD.	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case deferred
	HQ File :01/80/050/01277/AM09/	RLA File :05/24/040/00508/AM09/	Lic.No/Date:0510230697 11.11.2008	Defer Date: 03.03.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 03.03.2009:- 1. Information in respect of S.Nos. 3, 4, 5, 11 & 13 of Standard Deficiency Letter. 2. Length of Pipes/Tubes at import item S.Nos. 1 & 3. 3. Quantity of pipe fittings at import items at S.Nos. 2 & 4 in Nos. 4 . Total piping length of the export product supported by P&I diagram of the system			

135	Case No.:37/34/80-ALC2/2008	Party Name:TEMA INDIA LIMITED	Meet No/Date:41/80-ALC2/2008 06.01.2009	Status:Case deferred
	HQ File :01/80/050/01279/AM09/	RLA File :03/95/040/00698/AM09/	Lic.No/Date:0310493987 12.11.2008	Defer Date: 03.03.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. The Committee noted that RA vide their letter dt. 12.11.2008 informed the subject advance authorization has been issued as per GN – 4 for the engineering products hence hard copy of the firm's application not forwarded to NC. However, it was noted by the Committee that import items do not appears to be components in nature as further manufacturing process would be required. The Committee accordingly decided to call for the comments from RA and to re-list the case on 03.03.2009.			

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S.No.118

Case No.A-156	M/s. BHEL, Ranipet	HQ F.No.01/80/162/555/AM08/DES-I/	Lic.No. & Date
Meeting No.41/09		RLA F.No.04/24/0010/AM08	0410090198
Date: 06. 01.2009		Retifocation of Norms	Dt.04.07.2007

The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 03.03.2009.

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S.No.119

Case No.A-276	M/s. Industrial Laminates (I) Pvt. Ltd., Mumbai.	HQ F.No.01/80/162/955/AM08/DES-I/	Lic.No. & Date
Meeting No. 41/09		RLA F.No.03/94/40/489/AM08	0310439235
Date: 06. 01.2009		Retifocation of Norms	Dt.13.08.2007

The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda. The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs.

The RA may take necessary action accordingly.

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S.No.124

Case No. A/R.12	M/s. Automotive Ancillary Services P. Ltd; Chennai	HQ F.No.01/80/50/1300/AM07/DES-I	Lic.No. & Date
Meeting No. 41/09		RLAF.No.04/24/040/00358/AM07	0410087385
Dated 06. 01.2009		Ratification or Norms.	dt. 07.02.2007

The case regarding revision of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda. The representative of the firm Shri P. Krishnan, Sr. Manager accompanied with an executive appeared before the Committee for personal hearing. They explained the case to the Committee and shown the imported item and export product to justify their claim for higher wastage. They also submitted weight calculation of their finished product viz. a. viz. imported item in support of higher wastage. **The Committee decided to refer the subsequent details furnished by the firm to DHI for their recommendation. The case may be re-listed on 03.03.2009.**

S.No.125

Case No. A/R.40	M/s. Plexion – PDEE.	HQ F.No.01/81/162/803/AM05/DES-II/I	Lic.No. & Date
Meeting No. 41/09		RLAF.No.07/24/040/00286/AM05	0710032287 dt.

Date: 06. 01.2009		Ratification or Norms.	06.09.2004
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The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda. The committee noted that the information desired by the sub-committee during visit of the factory premises had not been received by this office. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 03.03.2009.

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S.No.126

Case No. A/R. 42	M/s. Kilburn Engg. Ltd; Mumbai	HQ F.No.01/80/50/541/ AM08/DES.I	
Meeting No. 41/09		RA.F.No.03/94/40/772/AM08	Lic.No.031447848
Date: 06. 01.2009		Ratification of norms.	Date 25.10.2007

The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda. The representative of DHI informed the Committee that complete details of the case is not available with them. The Committee therefore handover the case file to the technical authority for examination and submission of comments. The case may be re-listed on 03.03.2009.

S.No.127

Case No. A/R. 43	M/s. Alstom Power System Hydro; India Mumbai	HQ F.No.01/80/50/1285/ AM07/DES.I	
Meeting No. . 41/09		RA.F.No.03/94/40/1185/AM07	Lic.No.0310417512
Date: 06. 01.2009		Ratification of norms.	Date 25.01.2007

The request of the firm regarding revision of norms in respect of subject Adv. Authorization was considered by the committee in its meeting No. 41/09 held on 13.01.2009. The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration for short period and to re-list the case on 03.03.2009.

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S.No.128

Case No. A/R. 44	M/s. Alstom Power System Hydro; Mumbai	HQ F.No.01/80/162/00200/AM08/DES.I	
Meeting No. 41/09		RA.F.No.03/94/40/0032/AM07	Lic.No.0310426534
Date: 06. 01.2009		Ratification of norms.	Date 12.04.2007

The request of the firm regarding revision of norms in respect of subject Adv. Authorization was considered by the committee in its meeting No. 41/09 held on 13.01.2009. The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 03.03.2009.

S.No.129

Case No. A/R. 45	M/s. ISGEC, Yamunanagar	HQ F.No.01/80/50/344/AM08/DES.I	
Meeting No. 41/09		RA.F.No.05/24/40/539/AM08	Lic.No.0510210113
Date: 06. 01.2009		Ratification of norms.	Date 05.10.2007

The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda. Committee noted that main file of the subject case is readily not traceable in the Section. The committee therefore decided to call for the copy of application alongwith copies of all earlier correspondence related to this case from the firm for examination. The case may be re-listed on 03.03.2009.

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S.No.130

Case No. A/R. 47	M/s. Boysen India, Noida	HQ F.No.01/80/162/348/AM08/DES.I	
Meeting No. . 41/09		RA.F.No.05/24/40/539/AM08	Lic.No.0510204085
Date: . 06. 01.2009		Ratification of norms.	date 25.05.2007

The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per

the agenda. The committee therefore decided to call for the copy of application alongwith copies of all earlier correspondence related to this case from the firm for examination. The case may be re-listed on 03.03.2009.

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S.No.131

Case No. A/R. 49	M/s. Salvi Chemicals	HQ F.No.01/83/50/1379/AM08/DES.I	
Meeting No. 41/09	Industries Ltd.	RA.F.No.03/95/40/721/AM08	Lic.No.03101446666
Date: 06. 01.2009		Ratification of norms.	date 17.10.2007

The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda. The Committee observed that as per the existing work distribution among the NCs the export product falls under the jurisdiction of NC-II. The Committee, after deliberating upon the case, directed to transfer the file relating to this case to Convenor NC-II as the export product related to them.

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S.No.132

Case No. A/R. 50	M/s. Grandprix Fab (P)	HQ F.No.01/80/162/768AM08/DES.I	
Meeting No. 41/09	Ltd; Faridabad	RA.F.No	Lic.No.0510205955
Date: 06. 01.2009		Ratification of norms.	date 10.07.2007

The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda. The representative of the DIPP informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 03.03.2009.

S.No.133

Case No. A/R. 51	M/s. Imperial Inds. Ltd; ,	HQ F.No.01/80/50/361/AM07/DES.I	
Meeting No. 41/09	New Delhi	RA.F.No	Lic.No.0510185517
Date: : 06. 01.2009		Ratification of norms.	dt.29.0.2006

The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda. The committee therefore decided to call for the copy of application alongwith copies of all earlier correspondence related to this case from the firm for examination. The case may be re-listed on 03.03.2009.

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S.No.134

Case No. A/R. 54	M/s. A-1 Fence Products	HQ F.No.01/80/162/94/AM08/DES.I	
Meeting No. 41/09	Co; Mumbai	RA.F.No 3/94/40/426/AM07	Lic.No0310424462
Date: : 06. 01.2009		Ratification of norms.	dt.27.03.2007

The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda. The representative of the DIPP informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 03.03.2009.

S.No.135

Case No. A/R. 55	M/s. A-1 Fence Products	HQ F.No.01/80/162/336/AM08/DES.I	
Meeting No. 41/09	Co; Mumbai	RA.F.No 3/95/40/331/AM08	Lic.No.0310429888
Date: 06. 01.2009		Ratification of norms.	dt.18.05.2007

The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda. The representative of DIPP, present in the meeting, informed the Committee that they have not received the copy of firm's representation related to this case. The Committee, accordingly, decided to refer the copy of representation to them for examination and submission of comments. The case may be re-listed on 03.03.2009.

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S.No.136

Case No. A/R. 56	M/s. BPL FTA Energies P.	HQ F.No.01/80/162/797/AM08/DES.I	
Meeting No. 41/09	Ltd, Chennai	RA.F.No	Lic.No
Date: 06. 01.2009		Ratification of norms.	

The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda. The representative of the DIPP informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 03.03.2009.

S.No.137

Case No. A/R. 57	M/s. AIM	HQ F.No.01/80/50/1120/AM08/DES.II/DES.I	
Meeting No. 41/09	Marketing, Pune	RA.F.No	Lic.No 3110032472
Date: 06. 01.2009		Ratification of norms.	Dt. 24.1.2008

The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda. The Committee observed that the comments called for from DC(MSME) are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 03.03.2009.

S.No.138

Case No. A/R. 58	M/s. IDMC,. Vthal	HQ F.No.01/80/50/20/AM07/DES.I	
Meeting No.34/09		RA.F.No 34/24/40/299/AM06	Lic.No34 10058285
Date: 06.01.2009		Ratification of norms	Dt.06.04.2006

The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda. The representative of DHI informed the Committee that the details of the case is readily not available with them. The Committee therefore handover the case file to the technical authority for examination and submission of comments. The case may be re-listed on 03.03.2009.

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S.No.17

Case No. C.1	M/s. Kinetic	HQ F.No.01/80/162/17/AM09/DES-I/	Lic.No. & Date
Meeting No. 41/09	Engineering Ltd; Pune.	Fixation of SION. For steering Arm	
Date: 06. 01.2009		Assy(Stainless Steel)	

The case regarding fixation of SION for steering Arm Assy(Stainless Steel) was considered by the Norms Committee (NC-I) in its Meeting No. 41/09 held on 13.01.2009 as per the agenda. The DHI furnished written comments in the subject case vide their U.O. No. 1(7)/2008-TSW(B)/287 dated 17.11.2008 informing that the product is a tailor made for each model and its specification varies from company the company. The committee accordingly decided to reject the case for fixation of SION due to non standard item.

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S.No.18

Case No. C.2	M/s. Continental	HQ F.No.01/80/162/129/AM09/DES-II/DES.I	Lic.No.&Date
Meeting No. 41/09	Engines Ltd. Bhiwadi	Fixation of wastage norms.	
Date: 06. 01.2009			

The case regarding fixation of wastage norms of Cylinder Heads, Manifolds & Housings manufactured by the applicant firm (100% EOU) was considered by the Norms Committee (NC-I) in its Meeting No. 41/09 held on 13.01.2009 as per the agenda. The DHI furnished written comments in this case vide their U.O. No.1(8)/2008-TSW(B)/360 dated 12.12.2008. The Committee, after deliberating upon the case, decided to ratify the average wastage norms in respect of the above items to be used as engine components in accordance with their written comments as under:-

Sl.No.	Export product	Quantity	Import Items	Quantity
1.	Aluminium Alloy	1 kg.	Rough Aluminium	1.20 kg.

	Cylinder Heads		Alloy Castings	
2.	Aluminium Alloy Manifolds	1 kg.	Rough Aluminium Alloy Castings	1.24 kg.
3.	Aluminium Alloy Housings	1 kg.	Rough Aluminium Alloy Castings	1.17 kg.

The Development Commissioner may take necessary action accordingly.

S.No.19

Case No. C-18	M/s. Mukund ltd, Thane	HQ F.No. 01/80/162/982/AM09-DES-I	
Meeting No. 41/09 Date: 06. 01.2009		RA.F.No Clarification on SION No. C-525	Lic.No

The request of the firm regarding discrepancy in the SION C-525 was considered by the committee in its meeting No. 41/09 held on 13.01.2009. The committee observed that SION was revised based on the information provided by the stakeholders. In case the applicant firm wants further modification / revision, they may apply in the prescribed format alongwith all supporting documents through the EEPC for consideration.

S.No.20

Case No. C-19	M/s. KDDL Ltd;, Parwanoo	HQ F.No. 01/80/162/981/AM09-DES-I	
Meeting No. 41/09 Date: 06. 01.2009		RA.F.No Correction in SION at SI.No. C-890	Lic.No

The request of the firm regarding correction in description of SION at SI.No. C-890 norms was considered by the committee in its meeting No. 41/09 held on 13.01.2009.

The committee decided to advise the firm to apply in the prescribed format alongwith all supporting documents through the EEPC for consideration in case they wants modification / revision in the existing SION.

S.No.21

Case No. C-20	M/s. Grasin Industries Ltd; Mumbai.	HQ F.No. 01/80/162/969/AM09-DES-I	
Meeting No. 41/09 Date: : 06. 01.2009		RA.F.No Clarification on SION at SI.No. C-483	Lic.No

The request of the firm regarding clarification on SION at SI.No. C-483 was considered by the committee in its meeting No. 41/09 held on 13.01.2009. The representative of MOS present in the meeting informed the committee that DEPB committee is also examining similar case. The committee accordingly decided to seek the position from DEPB committee.

S.No.22

Case No. C-21	M/s. PTC INDUSTRIES Ltd;. Lucknow	HQ F.No. 01/80/162/990/AM09-DES-I	
Meeting No. 41/09 Date: 06.01.2009		RA.F.No Clarification on DEPB	Lic.No

The request of the firm regarding Clarification on DEPB Sr. No. 530 B of group 61 was considered by the committee in its meeting No. 41/09 held on 13.01.2009. The representative of MOS present in the meeting informed the committee that DEPB committee is also examining similar case. The committee accordingly decided to seek the position from DEPB committee and re-list the case on 03.03.2009.

S.No.23

Case No. C-22	M/s. PTC INDUSTRIES Ltd.;	HQ F.No. 01/80/162/990/AM09-DES-I	
Meeting No. 41/09 Date: 06.01.2009		RA.F.No Clarification on DEPB	Lic.No

The request of the firm regarding clarification on the admissibility of DEPB benefit against export product Air Circulators against Sl.no. 21 & 22 was considered by the committee in its meeting No. 41/09 held on 13.01.2009. The representative of **MOS** present in the meeting informed the committee that DEPB committee is also examining similar case. The committee accordingly decided to seek the position from DEPB committee and re-list the case on 03.03.2009.

S.No.24

Case No. C-24	M/s. Suja Rubber Inds. P. Ltd; Mayiladuthurai.	HQ F.No. 01/80/162/979/AM09-DES-I	
Meeting No. 34/09 Date: 06.01.2009		RA.F.No Clarification on DEPB	Lic.No

The request of the firm regarding clarification on item description in Sl.No. 499 of DEPB was considered by the committee in its meeting No. 41/09 held on 13.01.2009. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 03.03.2009.

S.No.25

Case No. C-25	M/s. Khaitan Electricals Ltd. Hyderabad.	HQ F.No. 01/80/162/978/AM09-DES-I	
Meeting No. 41/09 Date:06.01.2009		RA.F.No Clarification on DEPB	Lic.No

The request of the firm regarding admissibility of DEPB benefit against Export product Air Circulators against Sl.No. 21 & 22 of DEPB was considered by the committee in its meeting No. 41/09 held on 13.01.2009. The committee observed that DEPB committee is the appropriate forum to decide such matters. Accordingly, the case may be referred to DEPB committee for suitable decision.

(Gajraj Singh, Sr. D.O., DHI)
Member

(S.K. Jain, D.O., DIPPP)
Member

(B.D. Ghosh, Jt. IA, M/o Steel)
Member

(K.K. Funda, Asstt. Director)
Member

(R.N. Meena, Dy. DGFT)
Convener

(A.Komu)
Chairman

